

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

IA/224(AHM)2021 in CP(IB) 347 of 2019

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2021**

Name of the Company: BSE Ltd
V/s
Suryadeep Salt Refinery & Chemicals Works Ltd

Section: 12A IBC r.w Reg 30A IBBI,2016/9 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Vinay Bairagra appeared for the Applicant.

Learned Counsel Mr. Amit Laddha appeared for the Respondent.

IA No. 224 of 2021 is filed under Section 12A of the IBC, 2016 for setting aside the order of Corporate Insolvency Resolution Process as decided by the CoC comprising of only Sole Operational Creditor, who had filed this application through RP. The said Resolution has been brought on record. Accordingly, we allowed this application and released the Corporate Debtor from rigours of law. It is also stated that fee and expenses of the RP have been paid. The RP is directed to handover all the documents/records of the Corporate Debtor to the Management of Corporate Debtor forthwith. **Thus, IA stands allowed and disposed of. Main CP(IB) 347 of 2018 also stands disposed of and removed from the cause list.**

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

**(MADAN B. GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 5th day of April, 2021.